

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.57/MP/2026

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 seeking compensation on account of Change in Law event namely Notification dated 19.03.2025 issued by the Department of Mines, Government of Jharkhand by which methodology of calculation of Royalty applicable to coal procured for dispatches power/regulated sector has been changed thereby resulting in increase in cost of generation and supply of electricity to the Respondents.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Tamil Nadu Power Distribution Corporation Limited and Anr.

Date of Hearing : **26.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Khurana, Advocate, APNRL
Ms. Monalika Chaudhary, Advocate, APNRL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking a direction to the Respondents to make payment to the Petitioner towards the additional expenditure incurred by it on account of Change in Law event, namely, Notification dated 19.03.2025, issued by the Department of Mines, Government of Jharkhand, by which methodology of calculation of Royalty applicable for dispatches of coal to power/regulated sector has been changed, along with late payment surcharge as per the invoices raised by the Petitioner, which remain unpaid till date.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents;
- (b) The Respondents to file their replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter.

3. The Petition will be listed for hearing on **26.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

